

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH 'B', LUCKNOW
(THROUGH VIRTUAL HEARING)**

**BEFORE SHRI A. D. JAIN, VICE PRESIDENT AND
SHRI SANJAY ARORA, ACCOUNTANT MEMBER**

I.T.A. No.83/Lkw/2020
Assessment Year: N.A.

Punarnava Foundation, 117/Q/67 Sharda Nagar, Post Naveen Nagar, Kanpur. PAN:AADTP8647H (Appellant)	Vs.	CIT (Exemptions), Kanpur. (Respondent)
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Appellant by	None (Application for withdrawal)
Respondent by	Smt. Sheela Chopra, CIT (D.R.)
Date of hearing	10/11/2021
Date of pronouncement	/11/2021

ORDER

PER SANJAY ARORA, A.M.:

This is an appeal filed by the assessee against the order of learned CIT (Exemptions) dated 28/11/2019 passed u/s 80G(5)(vi) of the Act.

2. At the very outset, it was noticed that the assessee has submitted an application dated 04/10/2021 vide which it has requested the Bench to grant permission to withdraw the appeal. Learned D. R. has no objection. Accordingly, we permit the assessee to withdraw the present appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 10/11/2021)

**Sd/.
(A. D. JAIN)
Vice President**

**Sd/.
(SANJAY ARORA)
Accountant Member**

Dated:10/11/2021
*Singh

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(A)
5. D.R., I.T.A.T., Lucknow

Assistant Registrar